

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 104/2022 (SZ)**

IN THE MATTER OF:

Girish NP

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

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New Delhi

Filled By: -



Date: - 28/08/2024

(Mr. DARPAN KM Adv.)
Advocate for the Respondent No.
Kar/1053/2009.
Office K-6, LGF, Lajpat Nagar-3,
New Delhi - 110024
Mob. 9899125060/9968638862

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REPORT ON BEHALF OF THE DEPUTY COMMISSIONER,
BANGALORE RURAL DISTRICT, KARNATAKA (RESPONDENT NO. 6)

MOST RESPECTFULLY SHOWETH:

1. The instant report is being filed to bring on record the progress with respect to construction of STP at Doddaballapur, Bangalore Rural District.
2. While tenders were called by the answering Respondent for construction of an STP, however, this Hon'ble Tribunal vide order dated 17.02.2023 directed Respondent No. 6 to not go ahead with the tender process since the upcoming STP was located in the buffer zone of the lake. Relevant portion of the order dated 17.02.2023 is as follows:

"7. So, the Deputy Commissioner is directed not to give any sanction for the construction of the sewerage lines/STPs in the water body/waterways/water

course/buffer zone. Even if they are given earlier, cancel them and try to shift the same to any other place.” 2

3. In compliance of the above order, it was decided that the STP shall be constructed at a new site.
4. On 21.07.2023 under the chairmanship of Secretary to Government, Urban Development Department, the Deputy commissioner, Bangalore Rural District was directed to prepare and submit a detailed proposal for shifting of UGD pipeline and machine holes from Lake Buffer zone as directed by the NGT.
5. The City Municipal Council after examining all possible alternative paths and carrying out survey work to shift UGD lines out of the buffer zone, a new estimate amounting to Rs.4.80 Cores has been prepared for shifting of UGD Lines and Machine holes at D-cross road (from Sri. Ayyappa temple to Rangappa Circle)/
6. Hence, the proposal along with all supporting documents was submitted for shifting of UGD line from Nagarakere tank bed at an estimated amount of Rs. 4.80 cores and to release an additional amount of Rs. 2.02 Crores.

7. It is submitted that the answering Respondent has submitted the above proposal to the Director of Municipal Administration for changing of work and release of additional funds on 20.07.2023.
8. In response, a letter dated 04.08.2023 from the office of the DMA has been proposed to the Government to release the necessary grant as requested by the Deputy Commissioner, Bangalore Rural District.
9. Further, Government Order No: UDD 05 CSS 2023 (Part-3), Bangalore Dated: 30.11.2023 sanctioned a grant of Rs.3.00 crore under the head "Upgradation of Sewerage System" to Doddaballapur Municipal council. True Copy of G.O. dated 30.11.2023 is annexed herewith as **Annexure R-1**
10. It is submitted that, as per GO UDD/5CSS/2023/Bengaluru Date: 19.07.2023 KUIDFC (Karnataka Urban Infrastructure Development Finance Corporation) is the implementing agency to executing the shifting of UGD Lines and Machine holes at D-cross road (from Sri. Ayyappa temple to Rangappa Circle). True Copy of G.O. dated 19.07.2023 is annexed herewith as

11. It is submitted that the Deputy commissioner has written a letter dated: 01.08.2024 to Managing Director, KUIDFC to take necessary actions on top priority for shifting of UGSS from Nagarakere lake.
12. It is submitted that KUIDFC has appointed Project Development Management Consultants (PDMC) to prepare Detailed Project Report (DPR) for shifting of sewer line from Nagarakere tank bed. The DPR is finalized and will be placed before the Technical Committee for approval.
13. It is submitted that in a meeting held on 21.07.2023 under the chairmanship of Secretary to Government, Urban Development Department directed a joint inspection to be conducted by KSPCB, KUWS&DB, DUDC, Minor Irrigation Department to identify suitable land for the STP.
14. It is further submitted that, the suitable land has been identified at Veerabhadranapalya Sy no. 42/1, 42/2, 42/3, 43 and 45 for setting up a new STP for both Doddaballapur city and

Bhashettihalli town panchayath.

15. It is submitted that, the DPR for New construction of STP has been prepared by the Karnataka Urban Water Supply and Sewerage Board (KWS&DB) at a cost of Rs. 57.67 Crores including land acquisition/purchase cost.
16. It is submitted that, the Board of Karnataka Urban Water Supply and Sewerage Board (KUWS & DB) has approved the same DPR and forwarded it to government (Urban development Department) for seeking administrative approval and sanctioning the project amount on 27.08.2024. True Copy of letter dated 27.08.2024 written by KUWSDB to Urban Development Department is annexed herewith as **Annexure R-3**
17. It is submitted that as soon as the project is approved, the state will commence construction of the new Sewage Treatment Plant.


RESPONDENT NO. 6
DEPUTY COMMISSIONER
BANGALORE RURAL DISTRICT
Deputy Commissioner
Bangalore Rural District



PROCEEDINGS OF THE GOVERNMENT OF KARNATAKA

Sub: Administrative Approval for Construction/ Upgradation of Sewerage System in 54 prioritised Urban Local Bodies (ULBs) in Phase-2 of Used Water Management (UWM) Project under NGT Environment Compensation Funds at a cost of Rs.1518.00 crores.

- Read:**
- 1) Government Order No: UDD/5/CSS/2023, dated 19-07-2023.
 - 2) Government Order No: UDD/5/CSS/2023 (P1), dated: 02-11-2023 and Corrigendum dated: 20-11-2023.

PREAMBLE:

Karnataka Urban Infrastructure Development Finance Corporation (KUIDFC) has been designated as the Nodal/ Implementing agency vide Government Order read at (1) above, for Used Water Management (UWM) in the ULBs of Karnataka under Swachh Bharat Mission (Urban)-2.0 and Hon'ble National Green Tribunal (NGT) Environment Compensation Fund.

The State Government is required to file updated status reports regularly to Hon'ble NGT, on the directions issued in the OA No. 606/2018. Hence, it is imperative to implement the UWM project in multiple phases and to fast track the compliance to Hon'ble NGT directions.

In this regard, with the approval of the Cabinet, Government, vide Government Orders read at (2) above, has already accorded administrative approval for construction of 110 faecal sludge treatment plants (FSTP) at a cost of Rs.400.24 crore under NGT Environmental compensation by KUIDFC and Procurement of 161 cess pool vehicles at a cost of Rs.40.25 crore under SBM Urban 2.0 funds, by the State Mission Director for SBM (U)-2.0, in Phase-1 of Used Water Management project, in the selected 110 ULBs with less than 30000 population.

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In order to further fast track the compliance to Hon'ble NGT directions, it is proposed to take up Construction/Upgradation of underground Sewerage System by KUIDFC in 54 prioritised Cities/Towns to reduce the gap between sewage generation and its processing, in Phase-2 of Used Water Management Project under NGT Environment Compensation Fund at a cost of Rs.1518.00 crores. The details are as follows.

- (a) Construct/upgrade Sewage Treatment Plants (STPs), provide House service connections, construct sewerage network and construct interception & diversion structure (if required) based on individual town requirement in 20 ULBs (as per **ANNEXURE-1**) with more than one lakh population.
- (b) Upgrade/repair Sewage Treatment Plants (STPs), provide Household Service Connections (HSCs) and construct sewerage network in 27 towns (as per **ANNEXURE-2**) based on individual town requirement.
- (c) Construct new sewerage system with House service connections and sewerage network in 7 towns (as per **ANNEXURE-3**) where there is no sewerage system currently.

The Government has thoroughly examined the above proposal and decided to accord administrative approval for Phase-2 projects under Used Water Management. Hence, this Order.

Government Order No: UDD 5 CSS 2023(P3),
Bengaluru, dated: 30-11-2023.

Under the circumstances explained in the preamble, administrative approval of the Government is accorded for Construction/ Upgradation of underground Sewerage System, Upgrade/repair Sewage Treatment Plants (STPs), provide House service connections (HSCs) and construct sewerage network etc., by KUIDFC in 54 prioritised ULBs/Towns to reduce the gap between sewage generation and its processing in Phase-2 of Used Water Management Project under NGT Environment Compensation Fund at a cost of Rs.1518.00 crores, to fast track the compliance to Hon'ble NGT directions. The details are as follows.

- (a) Construct/upgrade Sewage Treatment Plants (STPs), provide House service connections, construct sewerage network and construct interception & diversion structure (if required) based on individual town requirement in 20 ULBs (as per **ANNEXURE-1**) with more than 1 lakh population.
- (b) Upgrade/repair Sewage Treatment Plants (STPs), provide House service connections (HSCs) and construct sewerage network in 27 towns (as per **ANNEXURE-2**) based on individual town requirement.
- (c) Construct new sewerage system with House service connections and sewerage network in 7 towns (as per **ANNEXURE-3**) where there is no sewerage system currently.

Conditions:

- a) The tenders shall be invited immediately by KUIDFC by duly following the provisions of KTPP Act 1999 and Rules, 2000 and project shall be implemented under the supervision of SLTC / SLHPC by obtaining necessary permissions.
- b) KUIDFC shall implement the works through DBOT tenders with no variations.
- c) The monthly / quarterly progress achieved in the implementation of above works has to be reported to SLTC & SLHPC periodically.
- d) District level Co-ordination Committees shall be constituted by the concerned Deputy Commissioners, under their chairmanship with members from stake holder departments, to ensure inter-departmental co-ordination during Project implementation and take-over of Projects by the concerned ULBs after project completion.
- e) The District level Implementation Committees shall submit the monthly progress reports achieved in the implementation of projects in their respective ULBs of the District to KUIDFC/State Mission Director (SBM-U) in the prescribed format without fail.

This order is issued with the approval of the Cabinet vide Subject No: C-555/2023, Date: 23-11-2023.

By order and in the name of the
Governor of Karnataka

Krishnamurthy H.K.
(KRISHNAMURTHY H.K.)

Deputy Secretary to Government-4
Urban Development Department

30-11-23

To:

1. The Accountant General, Karnataka, Bengaluru.

2. The Managing Director, KUIDFC, Bengaluru.
3. The Managing Director, KUWS&DB, Bengaluru.
4. The Chairman, BWSSB, Bengaluru.
5. The Director, Directorate of Municipal Administration, Bengaluru.
6. The State Mission Director (SBM-U), Urban Development Department.
7. Joint Secretary (Cabinet), (Case No: C-555/2023, Dtd: 23-11-2023) Vidhana Souda), Bengaluru.
8. The Member Secretary, KSPCB, Bengaluru.
9. The Deputy Commissioners of the concerned Districts, Karnataka State – through DMA.
10. The Project Directors of the concerned DUDCs of the District, Karnataka State – through DMA.
11. All the concerned ULBs as per **Annexure 1, 2 & 3** – through DMA.
12. Guard file/Additional copies/Office copy.

Copy To:

1. PS to Hon'ble Minister for Urban Development and Hon'ble Minister for Municipal Administration.
2. PS to Chief Secretary, Government of Karnataka, Vidhana Soudha.
3. PS to Additional Chief Secretary, Government of Karnataka, Vidhana Soudha.
4. PS to Additional Chief Secretary, Finance Department, Vidhana Soudha.
5. PS to Additional Chief Secretary, Urban Development Department, Vikasa Soudha.
6. PS to Additional Chief Secretary, Forest, Environment and Ecology Department, M.S. Building.
7. PS to Secretary to Government, Urban Development Department, Vikasa Soudha.
8. PS to Secretary to Government, Finance Department, Vidhana Soudha
9. PS to Deputy Secretary – 4, Urban Development Department, Vikasa Soudha

Annexure - 2

Upgradation of Sewerage System in 27 Urban Local Bodies(ULBs) with population between 30,000 - 1,00,000 with existing sewerage system under NGT Compensation Fund

Sl.No	Name of the Urban Local Body (ULB)	Amount (Rs.Crs)
1	Ramdurga	15
2	Humnabad	20
3	Sidlaghatta	30
4	Chintamani	40
5	Chikballapura	30
6	Chittapura	30
7	Madikere	20
8	Shikaripura	30
9	Kunigal	35
10	Tiptur	10
11	Muddebihal	25
12	Kanakapura	30
13	Ramnagara	20
14	Krishnarajanagara	20
15	Hootgalli	25
16	Nanjungudu	20
17	Sindhur	20
18	Hosakote	15
19	Koppal	20
20	Srirangapattana	25
21	Sagara	20
22	Haveri	8
23	Nargund	8
24	Doddaballapura	3
25	T. Narasipura	10
26	Guledgudda	2
27	Sadalggi	2
Total		533

Essentially we



Proceedings of Government of Karnataka

Sub: Designating Karnataka Urban Infrastructure Development and Finance Corporation (KUIDFC) as the Nodal/Implementing Agency for Used Water Management Project in Urban Local Bodies of Karnataka.

- Read:**
- 1) Government order No.UDD 299 CSS 2022, dated: 17-05-2022.
 - 2) Proceeding of SBM (U) 2.0 State Level High Powered Committee (SLHPC) meeting held on 16-11-2022, under the Chairmanship of Chief Secretary, Government of Karnataka.
 - 3) Proposal from the Director, Directorate of Municipal Administration vide e-office file No. DMA/SWM/SBM2/1/2022.

Preamble:

The State Government vide G.O. read at Sl.No. (1) above, has accorded approval for implementation of SBM(U)-2.0 in the Urban Local Bodies of Karnataka and has constituted a State Level High Powered Committee (SLHPC) under the Chairmanship of Chief Secretary, Government of Karnataka.

The State Level High Powered Committee (SLHPC) for SBM(U)-2.0 in its meeting held under the chairmanship of Chief Secretary has recommended, vide its proceedings read at Sl.No. (2) above, to seek the Cabinet's approval to assign the work of action plan preparation and implementation of Used Water Management (UWM) to KUIDFC.

Further, the Director, Directorate of Municipal Administration vide single File read at Sl.No. (3) above, has requested the Government to nominate Karnataka Urban Infrastructure Development Finance Corporation as nodal agency for implementation of Used Water Management, which is one of the components under SBM(U)-2.0, as per the decision taken in the SHLPC meeting held on 16-11-2022.

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Used Water Management Project under SBM (U) 2.0

UWM is a new component under SBM(U)-2.0 which includes all used water, including faecal sludge, especially in smaller cities, are safely contained, transported, processed, and disposed, so that no untreated faecal sludge and used water pollutes the ground or water.

The details of Central and State Government grants allocated to UWM component under SBM(U)-2.0 are as follows.

(Rs. in crore)

Component	Central Share	State Share	ULB Share	Total
Used Water Management	1128.60 (50%)	744.88 (33%)	383.72 (17%)	2257.20 (100%)

Accordingly, action plan for Rs.1698.67 crore (Rs. 849.33 crore of central share) has been currently prepared and approved in the SLHPC meeting dated: 29-03-2023, covering 287 towns with less than 1 lakh population (193 ULBs prior to 2011 + 94 ULBs included after 2011), based on the following considerations.

- Adoption of criteria set out in Central Government's SBM(U)-2.0 guidelines for selection of eligible ULBs.
- Adoption of CPHEEO ready reckoner rates and in consultation with CPHEEO team for arriving at the indicative cost estimates for various allowable UWM components under SBM(U)-2.0.
- Gap Analysis-Based on Data provided by ULBs regarding available sewerage treatment facilities/equipments and required interventions in the respective Towns/ Cities.

As per the approved action plan, the details of the Central and State Government's share of the grants, proposed to be used is as follows;

(Rs. in crore)

Component	Central Share	State Share	ULB Share	Total
Used Water Management	849.33	560.56	288.78	1698.67

Hence, a balance Rs. 279.27 crore (1128.60 - 849.33) of central share is still available out of the total central allocation of Rs 1128.60 crore under SBM(U)-2.0.

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The UWM component wise details in the approved SBM(U)-2.0 action Plan are as follows.

(Rs. in crore)

Sl. No.	SBM(U)-2.0 Component	Quantity	Amount
i	Setting up of Sewage Treatment Plants (STPs)/ STP-cum-FSTP. (KUIDFC)	617 MLD (225 ULBs)	998.40
ii	Laying Interception and Diversion (I&D) structures including provision of pumping stations and pumping main/gravity main up to STP. (DMA)	1231 Km. (184 ULBs)	565.80
iii	Procuring septic tank de-sludging equipment. (DMA)	Cesspool Tankers- 168 Nos. (161 ULBs)	40.32
		Sewer Cleaning Equipment- 269 Nos (151 ULBs)	94.15
		Sub total	134.47
		Total	1698.67

Used Water Management project under National Green Tribunal Environmental Compensation Funds:

Hon'ble National Green Tribunal (NGT) in OA No. 606/2018, has directed the State Government to take up immediate remedial action to address the gap of 1427.40 MLD (BWSSB - 268 MLD & other ULBs - 1159.40 MLD) in sewage treatment and levied a compensation for gaps in treatment of SWM and LWM as below.

(Rs. in crore)

Sl. No.	Activity	Environmental compensation levied	Implementing Agency for NGT compliance
1	Net compensation fund available for SWM & LWM <i>(after excluding Rs.500 cr. for rejuvenation of Chandapura lake in Bengaluru)</i>	2900.00	a) Legacy Waste Management i) BBMP - 293.00 ii) Other ULBs - <u>247.00</u> <u>540.00</u> b) Liquid Waste Management i) BWSSB - 441.00 ii) Other ULBs - <u>1919.00</u> <u>2360.00</u>

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Accordingly, Rs.1919.00 crore will be available under NGT compensation fund for UWM project in the Urban Local Bodies of Karnataka, excluding Bengaluru (BWSSB). 14

The NGT compensation amount of Rs.1919.00 crore for UWM component is intended to be used for;

- a) **Urban Local Bodies with population above 1.0 lakh:** Taking up works such as Interception & Diversion structures, Repair & Renovation of STPs, Construction of Sewerage Network, Household Service Connections and Procurement of Cesspool & Sewer Cleaning Equipment.
- b) **Urban Local Bodies with population less than 1.0 lakh:** Taking up works such as construction of Sewer Network & Household Service Connections etc., which are not being considered under SBM(U) - 2.0.

The details of the proposed UWM project components under NGT fund is as follows;

(Rs. in crore)

Sl. No.	Components	Number/Quantity	Amount
i	<u>Urban local bodies with a population of more than 1.0 lakh</u> a) Interception & Diversion works (58 Km - Rs. 24.10 Cr) b) Repair, Renovation and Other works of STPs (11 ULBs - Rs. 90.81 Cr) c) Construction of Sewer Network (1388 Km - Rs. 556.05 Cr) d) Household Service Connections (HSC)(1,29,313 houses-Rs.76.09 Cr) e) Procurement of Cesspool & Sewer Cleaning Equipment etc. (15 Nos. - Rs. 6.44 Cr).	18 ULBs	753.49
ii	<u>Urban local bodies with population less than 1.0 lakh</u> <u>ULBs with Non-Operational STPs</u> a) Construction of Sewer network (15 km-Rs.6.00 cr) b) Household Service Connections (HSC) works (36826 HSCs- Rs.29.46 cr).	8 ULBs	35.46
iii	<u>Urban local bodies with population less than 1.0 lakh</u> <u>In Selected ULBs based on the population</u> a) Construction of Sewer network (1977.68 km- Rs 791.07 cr) b) Household service connections (HSC) works.(4,11,010 HSCs- Rs. 328.81 cr).	64 ULBs	1119.88
		Total	1908.83

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SBM (U) 2.0 and NGT Compensation- Integrated Proposal

As per the SBM (U)-2.0 guidelines, the components that are eligible in all statutory Towns with less than 1 lakh population are as follows.

- i. Setting up of Sewage Treatment Plants (STPs)/ STP-cum-FSTP.
- ii. Laying Interception and Diversion (I&D) structures including provision of pumping stations and pumping main/gravity main up to STP.
- iii. Procuring adequate numbers of septic tank de-sludging equipment.

Further, the entire cost of sewer network and House Service Connections in the ULBs is to be borne by the respective State and ULBs as per the SBM(U)-2.0 Guidelines.

The GoI fund releases are outcome based. The following outcomes are envisaged under SBM(U)-2.0 for Used Water Management component.

- i. All statutory towns with <1 lakh population to become ODF++ certified.
- ii. 50% of all statutory towns with <1 lakh population to become Water+ certified.

Further, as per the directions of Hon'ble National Green Tribunal (NGT) in OA no. 606/2018 & other cases, the State Government must take up immediate remedial action to address the gap in sewage treatment in the State of Karnataka.

In this regard, the following decision is taken in the NGT compliance review meeting held under the Chairmanship of the Chief Secretary, GoK on 12-4-2023, regarding the appointment of PDMC.

"Considering the complexity of implementation of the UWM Projects, PDMC/PMC to be appointed for carrying out survey, design, DPR preparation, Estimate preparation, tendering, execution etc. 2% of the approved action plan cost to be reserved for hiring of PDMC/PMC".

Further, successful implementation of SBM(U)-2.0 and ensuring compliance to the directions of NGT in time bound manner is a challenging task. Hence, there is a necessity of appointing a Nodal/ Implementing Agency having experience and expertise in implementation of the proposed components under Used Water Management Project.

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Hence, Government after examining the proposal of the Director, Directorate of Municipal Administration, after inter-ministerial consultations and approval of the Cabinet, has ordered as follows.

Government Order No:UDD 5 CSS 2023,
Bengaluru, Date:19-07-2023.

As explained in the preamble, in order to reduce the gap in the sewage treatment in the Urban Local Bodies of the State, as directed by the Hon'ble National Green Tribunal on Liquid Waste Management and in consonance with the objectives of Swachh Bharat Mission(Urban)-2.0, Government is pleased to accord approval for the implementation of Used Water Management Project in the Urban Local Bodies of the State as follows,

- 1) Karnataka Urban Infrastructure Development and Finance Corporation Limited (KUIDFC) is designated as the Nodal/Implementing Agency for Used Water Management Project in ULBs of Karnataka, under SBM(U)-2.0 and NGT Environment Compensation fund.
- 2) KUIDFC shall appoint Project Development and Management Consultants (PDMC) and establish Project Implementation Units (PIUs) in Districts & Project Management Unit (PMU) at KUIDFC, Bengaluru, for implementation of Used Water Management Project. The expenditure towards the appointment of PDMC, PIUs and PMU is to be met out of SBM(U)-2.0 fund and NGT Environment Compensation fund.
- 3) The State Level High Powered Committee (SLHPC) for SBM(U)-2.0 constituted under the Chairmanship of Chief Secretary, Government of Karnataka is re-constituted under the Chairmanship of Additional Chief Secretary to Government of Karnataka, by delegating the Cabinet Powers of according approval to the DPRs of any amount and to take major decisions with regard to implementation of the said scheme.

The re-constituted Committee shall also be the Empowered Committee for the projects taken up under NGT Environmental Compensation fund. This Committee shall also accord approvals to project proposals and monitor the implementation of Used Water Management project in the Urban Local Bodies of Karnataka.

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- 4) Directorate of Municipal Administration is designated as the implementing agency to undertake Interception & Diversion works in ULBs, where STP is available, out of SBM(U)-2.0 grant and NGT compensation amount.

After a thorough review of the requirement of septic tank de-sludging machinery and other used water components in the Towns, it is planned to install Interception & Diversion (I&D) structures only in the required area, as per the Topographical conditions of the towns.

This order is issued as per the approval of Cabinet vide subject No. C-387/2023, dated: 13-07-2023.

By Order and in the name of the
Governor of Karnataka

N. Mangalagowri
(N. Mangalagowri) 19/7/23

Under Secretary to Government (PMC),

Urban Development Department.
19/07/23

To:-

- 1) Accountant General, Karnataka, Bengaluru
- 2) Chief Commissioner, Bruhat Bengaluru Mahanagara Palike, Bengaluru
- 3) Managing Director, Karnataka Urban Infrastructure Development and Finance Corporation Limited (KUIDFC), Bengaluru
- 4) Director, Directorate of Municipal Administration, Bengaluru
- 5) Chairman, Bengaluru Water Supply and Sewerage Board, Bengaluru.
- 6) Managing Director, Karnataka Urban Water Supply & Drainage Board, Bengaluru
- 7) Member Secretary, Karnataka State Pollution Control Board, Bengaluru
- 8) Joint Secretary (Cabinet), (Case No. C-387/2023, dated: 13-07-2023), Vidhana Soudha, Bengaluru
- 9) All Deputy Commissioners - through DMA
- 10) Commissioners of all Municipal Corporations - through DMA
- 11) Municipal Commissioners, City Municipal Councils - through DMA
- 12) Chief Officers, Town Municipal Councils and Town Panchayats/ NACs - through DMA



Karnataka Urban Water Supply and Drainage Board

ref no:KWSB/CE(Beng)/DCE/AE-5/483/2024-25

Date:27.08.2024

To:

The Secretary,
Urban Development Department
Vikas Soudha, Bangalore.
Government of Karnataka.

Dear Sir,

Subject: Works for the Provision of Outgoing Sewer Line, Including Construction of Wet Well and 21MLD Capacity STP in Doddaballapur City. Estimated Amount: Rs. 57.70 Crores.

Reference: 1) Hon'ble Green Bench Case No. 104/2022.
2) Executive Engineer, KUWS&DB Bangalore letter no: 456, 2: 29-06-2024.

Doddaballapur City Municipality is located in the Bangalore Rural District, approximately 45 km from the state capital. According to the 2011 census, the population of Doddaballapur City was 93,105, and the current population is around 111,726. The city has 31 wards, and the total road area under the municipal council is 18 km.

Water Supply System:

Currently, the water supply project for Doddaballapur City from the Jakkalamadagu Reservoir was commissioned in 2013. Under the UIDSSMT project, a water supply project estimated at Rs. 3315.0 lakhs from the source of Bore wells has been undertaken and was commissioned in 2021. Presently, water is being supplied to the city at a rate of 70 liters per capita per day.

Existing Drainage System:

The Under Ground Drainage system for Doddaballapur City was taken up by KUIDFC and commissioned in 2016. KUIDFC is undertaking the construction of approximately 111 km of sewerage pipelines, 4,800 machine holes and about 10,850 household connections.

Further, in a meeting held on 21-07-2023 under the chairmanship of the Secretary of the Urban Development Department regarding Honorable National Green Tribunal Case No. 104/2022, regarding the existing Sewage water treatment plant and Under ground drainage pipes, directed to the KSPCB, KUWS&DB, DUDC, Minor Irrigation Department, Commissioner CMC, and Chief Officers of Bashettihalli to conduct a joint inspection to identify a suitable location for the construction of the STP and directed to KUWS&DB to prepare and submit a detailed project report.

Accordingly, a joint inspection was conducted, and a report was submitted. as ordered in Hon'ble National Green Tribunal Bench Case No. 104/2022, regarding Doddaballapur Municipal Council and Bashettihalli Town Panchayat, district-level coordination committee meeting for the used water management project was held on 14-03-2024 under the chairmanship of the The Deputy Commissioner of Bangalore Rural District to discuss the purchase of land intended for the construction of a new Sewage Wastewater Treatment Plant. approximately 4 acres of land suitable for the construction of the sewage water treatment plant was identified near Veerabhadranapalya. Consent letters for the direct purchase of the land were obtained from the landowners of the 12 proposed survey numbers, and it was decided to proceed with the direct purchase from the landowners.

Accordingly, the combined sewage water treatment plant for Doddaballapur City and Bashettihalli Town Panchayat has been designed considering the projected population for 2055 based on estimates for the year 2025. The details are as follows:

Doddaballapur City Council

Year	2025	2040	2055
Projected Population	121,000	157,000	204,000
Water Production Dose (MLD)	13.31	17.27	22.44

Bashettihalli Urban Panchayat

Year	2025	2040	2055
Projected Population	22000	34000	53000
Water Production Dose (MLD)	2.42	3.73	5.83

The following works are included in the estimate:

20

- 1) 2,240 m of RCC Outfall Sewer and 27 No. B.B.M. machine holes, 39 No. RCC Machine holes, and the construction of a 60 m long railway crossing.
- 2) Construction of a 12 m dia wet well and primary treatment unit.
- 3) D.I. installation of riser pipeline.
- 4) Supply and electrification of a suitable capacity submersible sewage water pump set, machinery, and ancillary works.
- 5) Construction of a 21 MLD capacity SBR technology sewage water treatment plant and other ancillary works.
- 6) Installation of an 11 KV express feeder line to the sewage water treatment plant and wet well.
- 7) Implementation and maintenance of this project for 5 years after its completion.

Proposing all above works, the estimated project cost has been prepared at Rs. 57.67 crores based on the current schedule of rates (2023-24) and market rates for items not included in the SR rate list, considering centage charges as per Board regulations. The details are attached in the Appendix. The locations required for the project have been identified, and these locations are in private ownership. Furthermore, the project requires a wet well and a 21 MLD capacity SBR.

The required land for constructing the wastewater treatment plant will need to be handed over to the board by the municipality.

The financial model of the proposed project is as follows:

- Government Grant (70%) : Rs. 40.37 crores
- Loan from Financial Institutions (20%) : Rs. 11.53 crores
- Share of Local Bodies (10%) : Rs. 5.77 crores (Rs. 4.77 crores from Doddaballapur City and Rs. 1 crore grant from Bashettihalli Town Panchayat)
Total: Rs. 57.67 crores

Construction of the wet well and 21 MLD capacity STP in Doddaballapur City will not be included in the Board's budget for the year 2024-2025.

The said estimate was presented in the 305th Board Meeting held on 05/08/2024, and it was decided to submit the same estimate to the government for

administrative approval. It was also presented in the 71st Technical Advisory and Tender scrutiny Committee meeting held on 09/08/2024, where technical approval was obtained. Consent for the implementation of the said scheme was obtained from the urban local body on 21/08/2024.

Therefore, for seek administrative approval and release the project amount from the Government for the estimated amount of Rs. 57.67 crores for works related to the provision of outgoing sewer lines, including the construction of one wet well and a 21 MLD capacity STP in Doddaballapur City.

Attachments:

1. Proceedings of the 305th Board Meeting
2. Proceedings of the TA&TSC Meeting

**Sd/-
Managing Director,
K. Nanisa and O. Cha Mandari,
Bangalore.**